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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE )

....

NEW DELHI: THE 8TH FEBRUARY, 1978.

NOTIFICATION  
INCOME TAX

No.2168(F.No.404/28/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri S.N. Nilangekar being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri S.N. Nilangekar takes over charge as Tax Recovery Officer.

sd/-

( H. Venkataraman )

Deputy Secretary to the Government of India.

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ASST. DIRECTOR (RS&P).

\*NRJ\*